

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 343 of 2019

IN THE MATTER OF:

Medi Projects Pvt Ltd.

...Appellant

Versus

Cauvery Medical Centre Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Ravi Raghunath, Advocate.

For Respondent: Mr. Vaibhav Mahajan, Advocate for R-1, 4, 7 & 8.

Mr. Goutham Shivshankar, Advocate for R-2 and R-5.

Mr. Susheel Joseph Cyriac, Mr. Ankur S. Kulkarni,

Mr. Nirnimesh Debh and Mr. Richa Bharadwaja,

Advocates for R-11 & 15.

O R D E R

05.02.2020 Learned counsel for the Appellant submits that Respondent No. 6 has expired in 2015 as informed by Learned counsel for the Respondent No. 1. He may take appropriate steps for bringing LR's of deceased on record, If such course is Permissible by Law.

Learned counsel for the Respondent No. 1 is, on request, granted extension of time by two days to file Reply Affidavit. Learned counsel for Respondent No. 2 and 5 seeks and is granted three weeks time to file Reply Affidavit. Rejoinder, if any, be field by the Appellant within two weeks thereof.

Post the Appeal 'For Admission (After Notice)' on **20th March, 2020.**

Cont.....

Interim direction shall continue till next date.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Vijai Pratap Singh]
Member (Technical)

R N/ n n/